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SLP(C)No. 13745 OF 2003  
ITEM No.38

Court No.11

SECTION XIA

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No.13745/2003

(From the judgement and order dated 07/07/2003 in WA 1106/03(A)  
of The HIGH COURT OF KERALA AT ERNAKULAM)

KERALA P.S.SCHOOL HEADMASTERS' ASSN.&ORS

Petitioner (s)

VERSUS

STATE OF KERALA & ORS.

Respondent (s)

( With Appln(s). for permission to place addl. documents on record )  
(With prayer for interim relief and office report)

Date : 11/08/2003 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.N. AGRAWAL  
HON'BLE DR. JUSTICE AR. LAKSHMANAN

For Petitioner (s)Mr.K.K. Venugopal,Sr.Adv.,  
Mr.Sibi Sebastian,Adv.,

Mr. M.T. George,Adv.

For Respondent (s)

UPON hearing counsel the Court made the following  
O R D E R

Heard the learned counsel for the petitioners.

We do not find any merit in this petition. Hence, the special leave petition is dismissed.

In the facts and circumstances of the case Kerala High Court is requested to see that the concerned writ petition is disposed of within a period of three months from the date of the production of the copy of this order.

(Vijay Kumar Sharma)(Janki Bhatia)  
AR-Cum-PS to Hon.Judge Court Master